

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

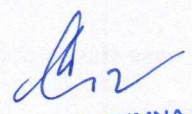
RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 15/85
DATED 14.11.2019, HELD ON 15.11.2019

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.15/85 dated 14.11.2019 of Norms Committee-VI for the year 2019-20 was held on 15p.11.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Krishna Murari, Senior Inspecting Officer	MoFPI
4	Shri S. Kipgen, DDG	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:9/5/85-ALC3/2018	Party Name:GRIFFITH LABORATORIES PVT.LTD,	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00037/AM19/	RLA File :07/24/040/00283/AM16/	Lic.No/Date:0710109124 03.12.2015	Defer Date: 26.12.2019

1 **Decision :** NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.12.2019.

Case No.:14/22/85-ALC3/2018	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00324/AM19/	RLA File :21/24/040/00001/AM17/	Lic.No/Date:2110001172 27.02.2017	Defer Date: 26.12.2019

2 **Decision :** NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.12.2019.

Case No.:1/22/85-ALC3/2018	Party Name:EARTH EXPO COMPANY	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00311/AM19/	RLA File :24/24/040/00035/AM17/	Lic.No/Date:2410042165 27.03.2017	Defer Date: 26.12.2019

3 **Decision :** NC considered the case as per agenda and noted that information of RA, Rajkot is still awaited on the status of the case and the hard copy of the application. The Committee decided to send a reminder to RA to expedite the information and send a copy of the application immediately.

The case stands deferred to 26.12.2019.

Case No.:16/10/85-ALC3/2017	Party Name:LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00137/AM18/	RLA File :25/24/040/00009/AM18/	Lic.No/Date:2510004912 23.01.2018	Defer Date: 26.12.2019

4 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.12.2019.

Case No.:9/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status:Deferred
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प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

HQ File :01/85/050/00100/AM20/	RLA File :07/24/040/00314/AM18/	Lic.No/Date:0710112856 21.02.2018	Defer Date:26.12.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.12.2019.			
Case No.: 10/2/85-ALC3/2018	Party Name:DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00019/AM19/	RLA File :03/94/040/00950/AM18/	Lic.No/Date:0310819595 07.03.2018	Defer Date: 26.12.2019
Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply is awaited The Committee decided to wait for the reply of the firm. The case stands deferred to 26.12.2019.			
Case No.: 15/22/85-ALC3/2018	Party Name:RADHA KRISHNA IMPEX PRIVATE LIMITED,	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status:Deferred
HQ File :01/85/050/00325/AM19/	RLA File :21/24/040/00001/AM19/	Lic.No/Date:2110001174 11.05.2018	Defer Date: 26.12.2019
Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.12.2019.			
Case No.: 12/11/85-ALC3/2018	Party Name:OMSONS MARKETING PVT.LTD.	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00080/AM19/	RLA File :05/24/040/00118/AM19/	Lic.No/Date:0510406791 08.06.2018	Defer Date: 26.12.2019
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.12.2019.			
Case No.: 30/11/85-ALC3/2018	Party Name:PARAYIL EXPORTS	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00098/AM19/	RLA File :10/24/040/00015/AM19/	Lic.No/Date:1010059976 25.06.2018	Defer Date: 26.12.2019
Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI.			

The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.12.2019.

Case No.: 45/11/85-ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00113/AM19/	RLA File :07/24/040/00085/AM19/	Lic.No/Date:0710113533 04.07.2018	Defer Date: 26.12.2019
10 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.12.2019.			

Case No.: 24/11/85-ALC3/2018	Party Name: VENKATESH FOOD INDUSTRIES	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00092/AM19/	RLA File :05/24/040/00206/AM19/	Lic.No/Date:0510407111 06.07.2018	Defer Date: 26.12.2019
11 Decision : NC considered the case as per agenda and noted that the application along with reply of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.12.2019.			

Case No.: 1/15/85-ALC3/2019	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Rejected
HQ File :01/85/050/00092/AM20/	RLA File :03/94/040/01010/AM19/	Lic.No/Date:0310827312 26.02.2019	
12 Decision : NC considered the case as per agenda and noted that the import item of the firm is Cod Liver Oil, which falls under Chapter 15 of ITC(HS) Code. All edible oils under Chapter 15 of ITC(HS) code are ineligible for import under self declaration scheme in accordance to Para 4.11(a)(1) of FTP, 2015-20. Accordingly, the Committee decided to reject the case with direction to firm to pay applicable Customs duty and interest thereof for regularisation of the case. RA may take suitable consequential action accordingly.			

Case No.: 21/22/85-ALC3/2018	Party Name: TTK HEALTHCARE LIMITED	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00331/AM19/	RLA File :07/24/040/00275/AM19/	Lic.No/Date:0710114593 27.02.2019	Defer Date: 26.12.2019
13 Decision : NC considered the case as per agenda and noted that information of RA, Bangalore is still awaited on the status of the case and the hard copy of the application. The Committee decided to send a reminder to RA to expedite the information and send a			

copy of the application immediately.

The case stands deferred to 26.12.2019.

Case No.: 23/22/85- ALC3/2018	Party Name:LATIYAL HANDICRAFTS PVT.LTD.	Meet No/Date:15/85- ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00333/AM19/	RLA File :13/24/040/00130/AM19/	Lic.No/Date:1310049220 28.02.2019	Defer Date: 26.12.2019
14 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply is awaited The Committee decided to wait for the reply.			
The case stands deferred to 26.12.2019.			

Case No.: 22/22/85- ALC3/2018	Party Name:VIJAYAKRISHNA SPICES PVT. LTD.	Meet No/Date:15/85- ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00332/AM19/	RLA File :09/24/040/00589/AM19/	Lic.No/Date:0910067232 28.02.2019	Defer Date: 26.12.2019
15 Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Hyderabad. The Committee decided to send a reminder to RA to send a copy of the application immediately.			
The case stands deferred to 26.12.2019.			

Case No.: 15/3/85- ALC3/2019	Party Name:ACCELERATED FREEZE DRYING CO. LTD.	Meet No/Date:15/85- ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00353/AM19/	RLA File :10/24/040/00106/AM19/	Lic.No/Date:1010060155 22.03.2019	Defer Date: 26.12.2019
16 Decision : NC considered the case as per agenda and decided to call the firm for PH to know the manufacturing process, justification of wastage claimed, technical details of import item and export products etc.			
The case stands deferred to 26.12.2019.			

Case No.: 17/3/85- ALC3/2019	Party Name:UMA PLASTICS LIMITED	Meet No/Date:15/85- ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00355/AM19/	RLA File :02/24/040/00185/AM19/	Lic.No/Date:0210209071 25.03.2019	Defer Date: 26.12.2019
17 Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Kolkata. The Committee decided to send a reminder to RA/firm to send a copy of the application immediately.			
The case stands deferred to 26.12.2019.			

Case No.:20/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00358/AM19/	RLA File :09/24/040/00636/AM19/	Lic.No/Date:0910067330 28.03.2019	Defer Date: 26.12.2019
18 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply is awaited The Committee decided to wait for the reply of the firm. The case stands deferred to 26.12.2019.			

Case No.:21/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00359/AM19/	RLA File :09/24/040/00637/AM19/	Lic.No/Date:0910067331 28.03.2019	Defer Date: 26.12.2019
19 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply is awaited The Committee decided to wait for the reply of the firm. The case stands deferred to 26.12.2019.			

Case No.:22/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00360/AM19/	RLA File :09/24/040/00108/AM19/	Lic.No/Date:0910067332 28.03.2019	Defer Date: 26.12.2019
20 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply is awaited The Committee decided to wait for the reply of the firm. The case stands deferred to 26.12.2019.			

Case No.:23/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00361/AM19/	RLA File :09/24/040/00481/AM19/	Lic.No/Date:0910067333 28.03.2019	Defer Date: 26.12.2019
21 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply is awaited The Committee decided to wait for the reply of the firm. The case stands deferred to 26.12.2019.			

Case No.:24/3/85-ALC3/2019	Party Name:RAVI FOODS P.LTD.,	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00362/AM19/	RLA File :09/24/040/00480/AM19/	Lic.No/Date:0910067334 28.03.2019	Defer Date: 26.12.2019

Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply is awaited The Committee decided to wait for the reply of the firm.

The case stands deferred to 26.12.2019.

Case No.:4/3/85-ALC3/2019	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:15/85-ALC3/2019 14.11.2019	Approved
HQ File :01/85/050/00004/AM20/	RLA File :07/24/040/00290/AM19/	Lic.No/Date:0710114727 29.03.2019	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA based on the comments of Technical Authority, i.e., Tech.1 allowing the following inputs;			
23 Export Item			
Tilting & Revolving Chairs		6000.00 Numbers	
Import Item			
i) Import Items at S.No. 1 to 4, 6 & 7 of relevant spec.		Net to Net as per GN 4	
ii) Item at S.No.5 Relevant Fabric/Mesh of Relevant GSM		1.02 Sq Meter/Sq. Meter content in Export.	
RA may take suitable consequential action accordingly.			

Case No.: 1/3/85-ALC3/2019	Party Name:THE ANANDA-BAG TEA CO. LTD.	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00001/AM20/	RLA File :02/24/040/00193/AM19/	Lic.No/Date:0210209079 29.03.2019	Defer Date: 26.12.2019
24 Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Kolkata. The Committee decided to send a reminder to RA/firm to send a copy of the application immediately.			
The case stands deferred to 26.12.2019.			

Case No.: 2/3/85-ALC3/2019	Party Name:THE RAJLAKSHMI COTTON MILLS P. LTD.	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00002/AM20/	RLA File :02/24/040/00194/AM19/	Lic.No/Date:0210209080 29.03.2019	Defer Date: 26.12.2019
25 Decision : NC considered the case as per agenda and noted that reply of the firm is under examination of Technical Authority, i.e., DIPP and their comments is still awaited. The Committee decided to remind DIPP to expedite the comments.			
The case stands deferred to 26.12.2019.			


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 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

Case No.: 6/3/85-ALC3/2019	Party Name:PLR FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00006/AM20/	RLA File :66/24/040/00001/AM20/	Lic.No/Date:6610000026 04.04.2019	Defer Date: 26.12.2019
26 Decision : NC considered the case as per agenda and noted that the firm has been issued DL on 04.09.2019 followed by reminder on 16.10.2019 in which the reply is awaited The Committee decided to remind the firm to expedite their reply. The case stands deferred to 26.12.2019.			

Case No.:4/15/85-ALC3/2019	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:15/85- ALC3/2019 14.11.2019	Approved
HQ File :01/85/050/00095/AM20/	RLA File :03/94/040/01140/AM19/	Lic.No/Date:0310828275 11.04.2019	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA based on the comments of Technical Authority, i.e., Tech.2 allowing the following inputs;			
Export Item			
27	Sun Vert (Gelatin Coated Tablet) containing 60 mg Graminex G60 and 3 mg Graminex GFX.	1.00 No.	
Import Item			
	i) Graminex G60.	1.02 mg/mg content of Graminex G60 in the export product as per approved composition.	
	ii) Graminex GFX	1.02 mg/mg content of Graminex GFX in the export product as per approved composition.	
RA may take suitable consequential action accordingly.			

Case No.: 9/3/85-ALC3/2019	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:15/85-ALC3/2019 14.11.2019	Approved
HQ File :01/85/050/00009/AM20/	RLA File :13/24/040/00140/AM20/	Lic.No/Date:1310049257 12.04.2019	
28 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA based on the comments of Technical Authority, i.e., Tech.2 allowing the following inputs;			
Export Item			
Alpha Lipoic Acid Granular 75 (Each 100 mg granules contains not less than 75 mg Alpha Lipoic Acid USP 28)		1.00 Kg	

Import Item	
Alpha Lipoic Acid USP 28	1.01 Kg/Kg content in Export Product
RA may take suitable consequential action accordingly.	

Case No.:2/15/85-ALC3/2019	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2019 14.11.2019	Approved
HQ File :01/85/050/00093/AM20/	RLA File :03/94/040/01139/AM19/	Lic.No/Date:0310828306 12.04.2019	

Decision : NC considered the case as per agenda and noted that the export/import items are same as it was in AA No. 0310817512 dated 06.12.2017 and the case was ratified in M.No.7/85 dated 13.07.2018. Based on that the Committee decided to fix the norms of the AA No.0310828306 dated 12.04.2019 allowing the following inputs;

29 Export Item

Urisan GR Tablets (each tablet containing 500mg DMannose)	1.00 No.
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Import Item

i) DMannose	1.02 mg/mg content of DMannose in the export product as per approved composition.
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RA may take suitable consequential action accordingly.

Case No.:13/3/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00013/AM20/	RLA File :07/24/040/00296/AM19/	Lic.No/Date:0710114786 16.04.2019	Defer Date: 26.12.2019

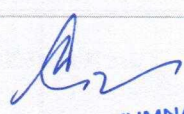
30 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.12.2019.

Case No.:10/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status:Deferred
HQ File :01/85/050/00101/AM20/	RLA File :07/24/040/00300/AM19/	Lic.No/Date:0710114785 16.04.2019	Defer Date:26.12.2019

31 **Decision :** NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 26.12.2019.

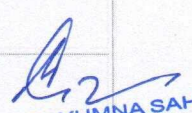

प्रद्युम्न साहू/PRADYUMNA SAHU
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Foreign Trade Development Officer
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Udyog Bhawan, New Delhi

Case No.:11/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status:Deferred
HQ File :01/85/050/00102/AM20/	RLA File :07/24/040/00301/AM19/	Lic.No/Date:0710114787 16.04.2019	Defer Date:26.12.2019
32 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.12.2019.			

Case No.:12/15/85-ALC3/2019	Party Name:GRIFFITH FOODS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status:Deferred
HQ File :01/85/050/00103/AM20/	RLA File :07/24/040/00019/AM20/	Lic.No/Date:0710114908 16.05.2019	Defer Date: 26.12.2019
33 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.12.2019.			

Case No.:3/6/85-ALC3/2019	Party Name:AMAZING PAINTBALL,	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00038/AM20/	RLA File :33/24/040/00008/AM20/	Lic.No/Date:3310030543 21.05.2019	Defer Date: 26.12.2019
34 Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Panipat. The Committee decided to send a reminder to RA to send a copy of the application immediately.			
The case stands deferred to 26.12.2019.			

Case No.:1/6/85-ALC3/2019	Party Name:INNOVATIVE CUISINE PVT. LTD.	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00036/AM20/	RLA File :08/24/040/00068/AM20/	Lic.No/Date:0810145333 21.05.2019	Defer Date: 26.12.2019
35 Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Ahmedabad. The Committee decided to send a reminder to RA to send a copy of the application immediately.			
The case stands deferred to 26.12.2019.			

Case No.:2/6/85-ALC3/2019	Party Name:LUKE EXPORT	Meet No/Date:15/85-ALC3/2019 14.11.2019	Approved
HQ File :01/85/050/00037/AM20/	RLA File :53/24/040/00001/AM20/	Lic.No/Date:5310020015 21.05.2019	

Decision : NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs;

Export Item

Frozen Hal Shell Mussels	1.00 Kg.
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Import Item

i) Mussels Frozen	1.10 Kg/Kg content in the export product
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RA may take suitable consequential action accordingly.

Case No.: 4/6/85-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00039/AM20/	RLA File :05/24/040/00111/AM20/	Lic.No/Date: 0510410717 24.05.2019	Defer Date: 26.12.2019
37 Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from CLA, Delhi. The Committee decided to send a reminder to CLA to send a copy of the application immediately.			
The case stands deferred to 26.12.2019.			

Case No.: 5/6/85-ALC3/2019	Party Name: GLAMY CANDY PRIVATE LTD.	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00040/AM20/	RLA File :07/24/040/00025/AM20/	Lic.No/Date: 0710114994 31.05.2019	Defer Date: 26.12.2019
38 Decision : NC considered the case as per agenda and noted that hard copy of the application is still awaited from RA, Bangalore. The Committee decided to send a reminder to RA to send a copy of the application immediately.			
The case stands deferred to 26.12.2019.			

Case No.: 3/15/85-ALC3/2019	Party Name: GELTEC PRIVATE LIMITED	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Approved
HQ File :01/85/050/00094/AM20/	RLA File :03/94/040/00236/AM20/	Lic.No/Date: 0310829920 26.06.2019	
39 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA based on the comments of Technical Authority, i.e., Tech.2 allowing the following inputs;			
Export Item			
Sun Vert (Gelatin Coated Tablet) containing 60 mg Graminex G60 and 3 mg Graminex GFX.		1.00 No.	

Import Item	
i) Graminex G60.	1.02 mg/mg content of Graminex G60 in the export product as per approved composition.
ii) Graminex GFX	1.02 mg/mg content of Graminex GFX in the export product as per approved composition.

RA may take suitable consequential action accordingly.

Case No.: 2/9/85-ALC3/2019	Party Name:AAYURITZ PHYTONUTRIENTS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00053/AM20/	RLA File :08/24/040/00084/AM20/	Lic.No/Date:0810145594 28.06.2019	Defer Date: 26.12.2019
Decision : NC considered the case as per agenda and noted that the firm has been requested vide DL dated 05.11.2019 to furnish following information;			
i) Copy of CoA for import item from Foreign Supplier showing particle size details ii) Copy of CoA/Testing Report of Export item showing particle size details.			
The Committee decided to send reminder to the firm to expedite the reply.			
The case stands deferred to 26.12.2019.			

Case No.: 1/12/85-ALC3/2019	Party Name:REYNOLDS PENS INDIA P LTD	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00068/AM20/	RLA File :04/24/040/00076/AM20/	Lic.No/Date:0410165951 09.08.2019	Defer Date: 26.12.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.			
The case stands deferred to 26.12.2019.			

Case No.: 2/12/85-ALC3/2019	Party Name:WESTWEY ENTERPRISES	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00069/AM20/	RLA File :53/24/040/00008/AM20/	Lic.No/Date:5310020111 13.08.2019	Defer Date: 26.12.2019
Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.			
The case stands deferred to 26.12.2019.			


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 Udyog Bhawan, New Delhi

Case No.: 3/12/85-ALC3/2019	Party Name: BOMBAY MASALA COMPANY PRIVATE LIMITED	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00070/AM20/	RLA File :03/94/040/00365/AM20/	Lic.No/Date:0310831007 14.08.2019	Defer Date: 26.12.2019
43 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.12.2019.			

Case No.: 5/12/85-ALC3/2019	Party Name: QUALITY SPECIALITY CHEMICALS LLP	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00072/AM20/	RLA File :03/95/040/00343/AM20/	Lic.No/Date:0310831106 20.08.2019	Defer Date: 26.12.2019
44 Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.			
The case stands deferred to 26.12.2019.			

Case No.: 6/12/85-ALC3/2019	Party Name: VADILAL INDUSTRIES LIMITED	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00073/AM20/	RLA File :08/24/040/00157/AM20/	Lic.No/Date:0810146035 23.08.2019	Defer Date: 26.12.2019
45 Decision : NC considered the case as per agenda and noted that the application of the firm is under examination and comments of Technical Authority, i.e, MoFPI. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.12.2019.			

Case No.: 8/12/85-ALC3/2019	Party Name: SAMI SPICES AND HERBS PVT. LTD.	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00075/AM20/	RLA File :03/95/040/00543/AM20/	Lic.No/Date:0310831329 30.08.2019	Defer Date: 26.12.2019
46 Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.			
The case stands deferred to 26.12.2019.			

Case No.: 5/15/85-ALC3/2019	Party Name: MANORAMA INDUSTRIES LIMITED	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Withdrawn
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HQ File :01/85/050/00096/AM20/	RLA File :03/95/040/00337/AM20/	Lic.No/Date:0310832118 10.10.2019	
Decision : NC considered the case as per agenda and noted that the application of the firm with above mentioned file No. of the RA has already been considered by the Committee and norms fixed under Para 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.			

Case No.:6/15/85-ALC3/2019	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status:Deferred
HQ File :01/85/050/00097/AM20/	RLA File :05/24/040/00378/AM20/	Lic.No/Date:0510412061 10.10.2019	Defer Date:26.12.2019
48	Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.		
The case stands deferred to 26.12.2019.			

Case No.: 7/15/85- ALC3/2019	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:15/85- ALC3/2019 14.11.2019	Status: Deferred
HQ File :01/85/050/00098/AM20/	RLA File :03/94/040/00441/AM20/	Lic.No/Date:0310832229 15.10.2019	Defer Date:26.12.2019
49	Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.		
The case stands deferred to 26.12.2019.			

Case No.:8/15/85-ALC3/2019	Party Name:CREATIVE GARMENTS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2019 14.11.2019	Status:Deferred
HQ File :01/85/050/00099/AM20/	RLA File :03/94/040/00562/AM20/	Lic.No/Date:0310832283 17.10.2019	Defer Date:26.12.2019
50	Decision : NC considered the case as per agenda and noted that hard copy of the application is awaited from the firm. The Committee decided to send a reminder to firm to send a copy of the application immediately.		
The case stands deferred to 26.12.2019.			


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MANUAL CASES

	Case No. M-188	M/s Cargil India Private Limited	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
M188	HQ File : 01/85/171/00002/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:26.12.2019
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of “Liquid Glucose” against Import of “Corn Maize”			
	Decision : NC considered the case as per agenda and noted that the export product is Liquid Glucose for which Technical Authority is MoFPI. The Committee therefore, decided to forward the application of the firm for technical comments from MoFPI. The case stands deferred to 26.12.2019.			

	Case No. M-189	M/s Cargil India Private Limited	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
M189	HQ File : 01/85/171/00022/AM20/ DES.VI	RLA File :	Lic.No/Ecom NO. Date:	Defer Date:26.12.2019
	Subject: Application for issuance of Advance Authorization under para 4.6 submitted by M/s Cargil India Private Limited for export of “Maltodextrin Powder” against Import of “Corn/Maize”.			
	Decision : NC considered the case as per agenda and noted that the export product is Liquid Glucose for which Technical Authority is MoFPI. The Committee therefore, decided to forward the application of the firm for technical comments from MoFPI. The case stands deferred to 26.12.2019.			

M190	Case No. M-190	M/s Chedda Specialities Foods Pvt. Ltd.	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
	HQ File : 01/85/171/00051/AM20/D ES . VI	RLA File : 03/94/040/00195/ AM20	Lic.No/Ecom No. Date: 03/08/071/66200/ 0616/4185,	Defer Date:26.12.2019


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 Directorate General of Foreign Trade
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer

	01.06.2019	
Subject: Application of M/s Chedda Specialities Foods Pvt. Ltd. for fixation of adhoc norms under Para 4.06 of HBP for export of Chips made of Banana/Potato and Farsan/Namkin etc. by using import item Refined Palm Oil.		
Decision : NC considered the case as per agenda and noted that the application of the firm alongwith reply is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.12.2019.		

M191	Case No. M-191	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
	HQ File : 01/85/50/00034/AM13/ DES.VI	RLA File : 05/24/040/00484/A M12	Lic.No/Ecom No. 0510321946 dated 10.04.2012	Defer Date:26.12.2019
	Subject: Representation of the firm against decision of Norms Committee with regard to Norms Fixation for AA No. 0510321946 dated 10.04.2012”.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.12.2019.			

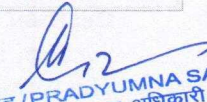
	Case No. M-192	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
	HQ File : 01/85/50/00152/AM14/ DES.VI	RLA File : 05/24/040/00351/ AM14	Lic.No/Ecom No. 0510374926 dated 31.12.2013	Defer Date:26.12.2019
M192	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Whisky/ Xcel Whisky/ Xcel Premium Whisky (12x1000ML) Containing 1057.6 Ltr. Scotch Whisky Concentrate, Black & Gold Whisky/ Xcel Whisky/ Xcel Premium Whisky (12 x 750 ML) Containing 6975.60 Ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 64%+/-10% ALC/Vol, Raw Distillate ALC 69%+/-10% etc." in respect of the advance authorization No. 0510374926 dated 31.12.2013			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			

The case stands deferred to 26.12.2019.

M193	Case No. M-193	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
	HQ File : 01/85/50/00162/AM13/ DES.VI	RLA File : 05/24/040/00367/ AM13	Lic.No/Ecom No. 0510342708 dated 08.01.2013	Defer Date:26.12.2019
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×1000ml), Black & Gold Brandy/Xcel Napoleon Premium Brandy (12×750ml) etc." against import of "Raw Distillate ALC69%+10%, Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510342708 dated 08.01.2013.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 26.12.2019.			

M194	Case No. M-194	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
	HQ File : 01/85/50/00146/AM13/ DES.VI	RLA File : 05/24/040/00284/ AM13	Lic.No/Ecom No. 0510338321 dated 06.11.2012	Defer Date:26.12.2019
	Subject: Representation of the firm for fixation of norms for export of "Black & Gold Whisky/Xcel Premium Whisky (12×1000ml) containing 1470 ltr. Scotch Whisky Concentrate, Black & Gold Whisky/Xcel Premium Whisky (12×750ml) containing 12011 ltr. Scotch Whisky Concentrate etc." against import of "Special Scotch Whisky Concentrate at 63.7%+/-10% ALC/Vol." in respect of the advance authorization No. 0510338321 dated 06.11.2012.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 26.12.2019.			

M195	Case No. M-195	Party Name:M/s. National Industrial Corporation.	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
	HQ File : 01/85/50/00106/AM15/	RLA File : 05/24/040/00278/	Lic.No/Ecom No. 0510391391	Defer Date:26.12.2019


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 Udyog Bhawan, New Delhi

DES.VI	AM15	dated 26.09.2014	
Subject: Representation of the firm for fixation of norms for export of "Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (12×750ml) Containing 1440 Ltr. of Standard Vodka Distillate, Nicols V Vodka/Nicols V Tangy Orange Vodka/Nicols V Green Apple Vodka (48×180ml) Containing 115.50 Ltr. of Standard Vodka Distillate etc." against import of " Standard Vodka Distillate ALC69%+/-10%" in respect of the advance authorization No. 0510391391 dated 26.09.2014.			
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
The case stands deferred to 26.12.2019.			

M196	Case No. M-196	Party Name:M/s. Pahal Foods Pvt. Ltd.	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
	HQ File : 01/85/50/00045/AM15/ DES.VI	RLA File : 09/24/040/00646/ AM14	Lic.No/Ecom No. 0910059870 dated 25.04.2014	Defer Date:26.12.2019
	Subject: Representation of M/s Pahal Foods Pvt. Ltd. for modification of norms in respect of AA No. 0910059870, dated 25.04.2014 for export of Wafers, Wafer Rolls, Chocolate Filled/Chocolate Coated Wafers, Waffles, Wafer Pillows, Wafer Cups filled with Chocolate.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			
	The case stands deferred to 26.12.2019.			

	Case No. M-197	Party Name:M/s. Naga Limited	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
M197	HQ File : 01/85/171/00065/AM20/ DES.VI	RLA File : 04/24/040/00073/ AM20	Lic.No/Ecom No. 04/94/009/84500/ 0620/5719 dated 25.06.2019	Defer Date:26.12.2019
	Subject: Application of M/s Naga Limited for prior fixation of norms under Para 4.06 of HBP, 2019-20 for export of Maida against import of Wheat.			
	Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.			

	The case stands deferred to 26.12.2019.
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M198	Case No. M-198	Party Name:M/s. Marine Hydrocolloids	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
	HQ File : 01/85/050/00054/AM20/ DES.VI	RLA File : 10/24/040/00022/ AM20	Lic.No/ Ecom No. 1010060210 dated 28.06.2019	Defer Date:26.12.2019
Subject: Application of M/s Marine Hydrocolloids for fixation of norms on AA No. 1010060210 dated 28.06.2019 for export of Agar Agar Strips Powder Grade Food Bacteriological Microbiological Pharma against import of Agar Agar Strips commercial grade..				
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, CIFT for comments. The Committee decided to request CIFT to expedite their comments.				
The case stands deferred to 26.12.2019.				

M199	Case No. M-199	Party Name:M/s. Marine Hydrocolloids	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
	HQ File : 01/85/050/00059/AM20/ DES.VI	RLA File : 10/24/040/00031/ AM20	Lic.No/ Ecom No. 1010060227 dated 19.07.2019	Defer Date:26.12.2019
Subject: Application of M/s Marine Hydrocolloids for fixation of norms on AA No. 1010060227 dated 19.07.2019 for export of Agar Agar Strips Powder Grade Food Bacteriological Microbiological Pharma against import of Agar Agar Strips commercial grade.				
Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, CIFT for comments. The Committee decided to request CIFT to expedite their comments.				
The case stands deferred to 26.12.2019.				

M-200	Case No. M-200	Party Name:M/s. Herbal Isolates Private Limited	Meet No/Date: 15/85-ALC3/2019 14.11.2019	Status:Deferred
	HQ File : 01/85/050/00055/AM20/ DES.VI	RLA File : 10/24/040/00024/ AM20	Lic.No/ Ecom No. 1010060214 dated 28.06.2019	Defer Date:26.12.2019

	Subject: Application of M/s Herbal Isolates Private Limited for fixation of norms on AA No. 1010060214 dated 28.06.2019 for export of Dehydrated Green Pepper against import of Green Pepper. Decision : NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 26.12.2019.			

Date:05.12.2019
Place:New Delhi


 (Pradyumna Sahu)
 Foreign Trade Development Officer

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